## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A. No. 511/97

Thursday this the 19th day of June, 1997.

## CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- M.K.Prakasan, Packer Education Department, Union Territory of Lakshadweep, Willington Island, Kochi.3.
- C.S.Yahiya, Packer, (Continuing as Packer on temporary status) Education Department, Union Territory of Lakshadweep, Willington Island, Kochi.3.
- 9. N. Shanmughan, Packer, (Continuing as Packer on temporary status) Education Department, Union Territory of Lakshadweep, Willington Island, Kochi. 3.
- V.M.Varghese, Packer
   (Continuing as Packer on
   Temporary status), Supply and Transport
   Section, Union Territory of Lakshadweep,
   Kochi-3.
- 5. Jaisy Antony, Sweeper, (Continuing as Sweeper on temporary status) Office of the Administrator, Union Territory of Lakshadweep, Willington Island, Kochi.3. ... Applicants

(By Advocate Mr. C.T.Ravikumar) &Mrs.Saira Ravikumar) Vs.

- Union of India, represented by the Secretary to the Ministry of Home Affairs, New Delhi.
- The Director of Education Office of the Director of Education, Kavarathi, Union Territory of Lakshadweep.
- 3. Deputy Director, Supply & Transport Union Territory of Lakshadweep, Willington Island, Kochi. 3.
- 4. The Administrator,
  Union Territory of Lakshadweep,
  Kavarathi. .... Respondents

(By Advocate Mr. PRRamachadra Menon (represented)

contd....

The application having been heard on 19.6.97, the Tribunal on the same day delivered the following:

## ORDER

HON' BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants who had worked as casual labourers prior to 7.6.88 and continued as such have filed this application praying that it may be declared that the applicants 1 to 4 are entitled to be paid 1/30th of the pay at the minimum of the pay scale of Packer with usual allowances and the 5th applicant is entitled to be paid at the rate of 1/30th of the pay at the minimum of pay scale of Sweeper with usual allowances from 7.6.88 and for a direction to the respondents to disburse to them the arrears of difference in wages calculated at the abovesaid rate and what are already paid to them.

- 2. A statement has been filed by the respondents. The learned counsel for the respondents states that identical issue was decided by the Tribunal in OA.322/97 and therefore this application also may be disposed of accordingly. In other words, the respondents concede the claim of the applicants in view of the decision in O.A. 322/97.
- In the light of the above submission, we dispose of this application directing the respondents to pay to the applicants arrears of pro-rataiwages from 7.6.88 and August, 1993 within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Dated the 19th day of June, 1997.

P.V.VENKATAKRISHNAN ADMINISTRATIVE MEMBER

A.V.HARYDASAN VICE CHAIRMAN